

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.)
5183-5184/2014

No(s).

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T. and office report)

Date : 22/09/2014 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Kaustuv P.Palliak,adv.
Ms. Sharmila Upadhyay,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report states that the unserved covers containing the notices, sent to the respondent Nos.2-4 under registered cover have been returned with the postal remarks "insufficient address". Therefore, the Ld.counsel for the petitioner shall file the fresh particulars of these respondents and he shall also take fresh steps for the service of notice to them within a period of three weeks.

Await the return of the service of notice already issued to the other respondents.

Signature Not Verified

List again on 9.12.2014.

Digitally signed by
Sushma Kumari Bajaj

Date: 2014.09.24

16:09:04 IST

Reason:

(M K HANJURA)

Registrar

SB